

14.15 hrs.

**TAXATION LAWS (AMENDMENT)
BILL**

**APPOINTMENT OF SHRI C. SUBRAMANIAM
TO SELECT COMMITTEE**

SHRI N. K. P. SALVE (Batal):
I beg to move the following.

"That this House do appoint Shri C. Subramaniam to the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964 in the vacancy caused by the registration of Shri Y. B. Chavan."

MR. SPEAKER: The question is:

"That this House do appoint Shri C. Subramaniam to the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964, in the vacancy, caused by the resignation of Shri Y. B. Chavan."

The motion was adopted

**CONSTITUTION (THIRTY-SECOND
AMENDMENT) BILL**

**RECOMMENDATION TO RAJYA SABHA
TO APPOINT TWO MEMBERS TO JOINT
COMMITTEE**

SHRI H. K. L. BHAGAT (East
Delhi): I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint two Members of Rajya Sabha to the Joint Committee on the Bill further to amend the Constitution of India in the vacancies caused by the resignations of Sarvasbri Ram Niwas Mirdha and Uma Shankar Dikshit and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

MR. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint two members of Rajya Sabha to the Joint Committee on the Bill further to amend the Constitution of India in the vacancies caused by the resignations of Sarvasbri Ram Niwas Mirdha and Uma Shankar Dikshit and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

SHRI SEZHIAN (Kumbakonam):
About item No. 5 of the Order Paper, I want to make a submission.

The Select Committee consists of thirty members out of which, I find, Mr. Y. B. Chavan, the then Minister of Finance and Mr. K. R. Ganesh, the then Minister of State in the Ministry of Finance have resigned. That means, two vacancies are there. But they are filling up only one vacancy. It is a Select Committee of this House ..

**THE MINISTER OF WORKS AND
HOUSING AND PARLIAMENTARY
AFFAIRS (SHRI K. RAGHU RAMAIAH):** We will fill up the other vacancy also.

SHRI SEZHIAN: When?

SHRI K. RAGHU RAMAIAH:
Very soon.

SHRI SEZHIAN: What prevents them from filling it up now? The Rajya Sabha does not come into the picture at all. It is not a Joint Committee. It is a Select Committee of this House. There are two vacancies. When they have taken the opportunity to fill up one vacancy, what about the other vacancy? Do they not consider the other Minister in the Ministry as a competent person? It is a reflection on the other person.

MR. SPEAKER: I think, it is all right. They will fill it up.